Statement-II

Beneficiaries of Family Planning Programme in 2018-19

Sl. No.	Type of Services	Achievement
1.	Total Sterilization	35,42,434
2.	Total Condom Users	45,89,857
3.	Total IUCD Insertions	56,56,904
4.	OCP Users	34,18,850

Source: HMIS.

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Promotion of generic medicines

†1722. SHRI HARNATH SINGH YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Indian Medical Council Act provides for every registered doctor to prescribe medicines under generic names;
 - (b) if so, the details thereof;
- (c) whether Government is aware that Government and private doctors discourage patients from using generic medicines and do not prescribe generic medicines; and
- (d) if so, whether Government has any effective plan for increasing the use of generic medicines?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) Clause 1.5 of Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 prescribes that every physician should prescribe drugs with generic names legibly and preferably in capital letters and he/she shall ensure that there is a rational prescription and use of drug. Further, Medical Council of India has issued Circular dated 21.04.2017 *vide* which all the Registered Medical Practitioners have been directed to comply with the aforesaid provisions. The MCI or the appropriate State Medical Councils have been empowered to take disciplinary action against a doctor for violation of the

[†]Original notice of the question was received in Hindi.

provision of the aforesaid Regulations. As and when complaints are received against the violation of code of ethics for doctors, such complaints are referred by MCI to the concerned State Medical Councils where the doctors/medical practitioners are registered.

(d) The Ministry of Health and Family Welfare has taken various regulatory measures to promote and ensure the quality of generic medicines. These include instructions to Licensing Authorities to grant/ renew licenses to manufacture for sale or for distribution of drugs in proper/generic names only, amendment in the Drugs and Cosmetics Rules, 1945 for making it mandatory to grant, license for a drug formulation containing single active ingredient in proper name only, and inclusion of provision in the Rules, 1945 for submission of the result of bio-equivalence study alongwith application for grant of manufacturing license in the case of certain drugs and also provision for joint inspection of manufacturing establishment by the Drugs Inspectors of Central Government and State Government.

Further, Bureau of Pharma PSUs of India (BPPI), the implementing agency of Pradhan Mantri Bhartiya Janaushadhi Pariyojana (PMBJP) is spreading awareness campaign about the salient features of PMBJP through various types of advertisements such as Print Media, Radio advertisement, TV advertisement, Cinema advertisements and Outdoor publicity like Hoardings, Bus Queue Shelter branding, Bus branding, auto Rikshawas wrapping. In addition to this, BPPI is also educating the public about the usages of Jan Aushadhi generic medicines through social media platforms like Facebook, Twitter, Instagram, Youtube, etc. on a daily basis.

Discovery of scam in Ayushman Bharat scheme

- 1723. SHRI RAJKUMAR DHOOT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether it is a fact that a big scam has recently been detected in Ayushman Bharat Scheme launched by Government;
 - (b) if so, the details thereof; and
 - (c) what action Government has taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) No. However, some instances of creation of fake cards and submission of manipulated/forged claims under